

Putin issues nuke warnings to West

US calls Putin's move 'deeply irresponsible'

GUY FAULCONBRIDGE
Moscow, February 21



Russian President Vladimir Putin during his address

RUSSIAN PRESIDENT Vladimir Putin on Tuesday delivered a warning to the West over Ukraine by suspending a landmark nuclear arms control treaty, announcing that new strategic systems had been put on combat duty, and threatening to resume nuclear testing.

Nearly a year after ordering an invasion that has triggered the biggest confrontation with the West in six decades, Putin said Russia would achieve its aims and accused the West of trying to destroy it.

"The elites of the West do not hide their purpose. But they also cannot fail to realise that it is impossible to defeat Russia on the battlefield," he told his country's political and military elite.

Alleging that the US was turning the war into a global conflict, Putin said Russia was suspending participation in the New START treaty, its last major arms control treaty with Washington. Signed by then-US president Barack Obama and his Russian counterpart Dmitry Medvedev in 2010, the treaty caps the number of strategic nuclear warheads that the countries can deploy.

Due to expire in 2026, it allows each country to physically check the other's nuclear arsenal, although tensions over

Ukraine had already brought inspections to a halt.

US secretary of state Antony Blinken called Putin's move "deeply unfortunate and irresponsible". Nato secretary-general Jens Stoltenberg said it made the world a more dangerous place, and urged Putin to reconsider.

The Russian leader said, without citing evidence, that some in Washington were considering breaking a moratorium on nuclear testing. "... if the United States conducts tests, then we will. No one should have dangerous illusions that global strategic parity can be destroyed," Putin said. "A week ago, I signed a decree on putting new ground-based strategic systems on combat duty."

It was not immediately clear which systems he meant.

Putin said Ukraine had sought to strike a facility deep inside Russia where it keeps nuclear bombers, a reference to the Engels air base.

Nuclear arsenal

Russia and the US together hold 90% of the world's nuclear warheads. The New START Treaty limited each side to 1,550 warheads on deployed missile launchers and heavy bombers. Both sides met the central limits by 2018.

Putin, who has over the past year repeatedly hinted that Russia could use a nuclear weapon if threatened, was in effect saying that he could dismantle the architecture of nuclear arms control unless the West backs off in Ukraine.

Putin said the conflict had been forced on Russia, particularly by Nato's eastward expansion since the Cold War. "The people of Ukraine have become the hostage of the Kyiv regime and its Western overlords, who have effectively occupied this country in the political, military and economic sense," he said.

Kyiv and Western leaders such as US President Joe Biden, who visited the Ukrainian capital on Monday, reject that narrative as an unfounded pretext for a land grab, and say Putin must be made to lose his gamble on invasion. Russian forces have suffered three major battlefield reverses but still control around a fifth of Ukraine. Tens of thousands of men have been killed on both sides.

Speaking for an hour and 45 minutes below a large two-headed Russian eagle crest, and flanked by eight tricolour Russian flags, Putin vowed Moscow would achieve its aims in Ukraine and thwart the US-led Nato alliance.

—REUTERS

EXPLAINER

EPFO: OPTING FOR HIGHER PENSION

The Employees' Provident Fund Organisation (EPFO) has opened a window for the subscribers of the Employees' Provident Fund to opt for higher pension, after reallocation of the corpus from EPF to the Employees' Pension Scheme (EPS). **Saikat Neogi** explains the current pension framework and what has been proposed



Employees' Pension Scheme

EPS is a pension pool to which 8.33% of employer's contribution, capped at ₹1,250 a month, is transferred. Before 2014, the monthly pensionable salary was capped at ₹6,500. The Centre contributes 1.16% to an employee's pension. EPS does not offer any interest. Upon 10 years of unbroken contribution, the subscriber will get pension on turning 58.

How the pension is computed

THE PENSION is computed based on the following formula: Number of years of contribution to EPS multiplied by the average salary of the last five years before retirement (the cap is ₹15,000) divided by 70.

So, if an employee contributes to EPS for 35 years (the typical working period being from 23 years of age to 58 years), she will get a maximum pension of ₹7,500 a month. The minimum monthly pension is fixed at ₹1,000 a month.

Higher pension

FOLLOWING THE Supreme Court's November 4, 2022 order, the Employees' Provident Fund Organisation (EPFO) has laid out the procedures for subscribers to apply for higher pension under the Employees' Pension Scheme (EPS). All subscribers who were members of the EPS on September 1, 2014, can now contribute up to 8.33% of their basic salary and dearness allowance, instead of 8.33% of pensionable salary capped at ₹15,000 a month to EPS. For subscribers who opt for this, the employers' share going to the Employees' Provident Fund (EPF) since September 2014 will be shifted to the EPS, with the interest earned.

Applications must reach the EPFO by March 3, 2023. An online facility will be provided and operational details will be notified via future circulars.

68.84 mn

THE NUMBER OF CONTRIBUTORS TO THE EMPLOYEES' PROVIDENT FUND

7.54 mn

THE CURRENT NUMBER OF PENSIONERS UNDER THE EMPLOYEES' PENSION SCHEME

₹20,922 cr

AMOUNT DISBURSED AS PENSION FROM THE EPS IN FY22, UP FROM ₹16,597 CRORE IN FY18

Employees' Provident Fund

A SUBSCRIBER contributes 12% of her basic and dearness allowance (DA) to the EPFO, and the employer contributes a matching amount. Of the latter's 12%, 8.33% of the ceiling amount of ₹15,000 a month (₹1,250) goes to the EPS, which is the pension pool, and the rest is parked in the EPF. EPF investment gets a tax break of ₹1.5 lakh under Section 80C, and the interest on it is tax-free. Employees can contribute above the statutory deductions. Contributions of up to 100% of the basic salary and DA can be made to the Voluntary Provident Fund (VPF). The VPF interest rate is the same as EPF's; returns are tax-free too.

However, income from employee-contribution above ₹2.5 lakh is taxed. The limit is ₹5 lakh when employers don't contribute. Also, employers' contribution to EPF, General Provident Fund and National Pension System is capped at ₹7.5 lakh p.a. The rate of interest of EPF is 8.1% for FY22.

How a subscriber can opt for higher pension



THE EMPLOYEES and their employers will have to submit a joint option to the EPFO to deduct 8.33% of the employers' share on the higher basic salary (with no cap applicable). This will also entail transferring a part of the corpus accumulated in EPF to EPS from the date of availing

the membership of these schemes, along with the interest earned up to the date of payment.

Existing pensioners who retired after 2014 can also opt for higher pension, after depositing the difference between the pension fund contributions at 8.33% of their

actual monthly wage on the date of retirement and the ceiling amount (₹15,000), together with the interest accrued.

The EPFO will provide an URL and each application will be registered and digitally logged. A receipt number will be provided to the applicant. The

employer will have to verify the application with a digital signature for further processing. Any grievance of the applicant can be registered on EPFIGMS, a customised portal of EPFO to redress grievances, after submission of the joint option form and payment of due contribution.

After IPL, Tata bags title rights for Women's Premier League

PRESS TRUST OF INDIA
New Delhi, February 21

TATA GROUP ON Tuesday bagged the title rights for the inaugural Women's Premier League (WPL) beginning in Mumbai on March 4.

BCCI secretary Jay Shah took to Twitter to make the announcement, expressing his confidence that the move will take the women's cricket to the next level.

"I am delighted to announce the #TataGroup as the title sponsor of the inaugural #WPL. With their support, we will be confident that we

can take women's cricket to the next level," Shah said.

However, the financials of the deal were not revealed.

ABCCI source told PTI that Tata has secured the rights for five years.

The multinational conglomerate had last year replaced Vivo as the title sponsor for the Indian Premier League (IPL).

The first edition will be played in Mumbai across two venues — Brabourne Stadium and DY Patil Stadium.

The sale of media rights had fetched the BCCI ₹951 crore and the five teams were

sold for ₹4,700 crore.

At ₹3.40 crore, Indian opener Smriti Mandhana was the most expensive buy at the auction for WPL held earlier this month.

NOTICE FOR E-AUCTION SALE OF ASSETS UNDER INSOLEVENCY BANKRUPTCY CODE, 2016.

M/S. PRISMACT BIOTECHNICS LIMITED (IN LIQUIDATION)
(CIN: U99999TG1994PLC018265)

In terms of the Order of liquidation by the Hon'ble NCLT Hyderabad dated 09-09-2022 in IA/IBC/923/2022 in CP/IB/ No. 577/HDB/2021, the liquidator hereby gives Public Notice for sale of below mentioned assets owned by M/s. Prismact Biotechnics Limited (Corporate Debtor). The Assets are sold on "As is where is", "As is what is", "whatever there is" basis and "without recourse" basis under the provisions of Insolvency Bankruptcy Code, 2016 read with regulation 32 and 33 of the Insolvency Bankruptcy Board of India (Liquidation Process) Regulations 2016.

Last date for Submission of Bid documents	07-03-2023
Declaration of Qualified Bidders	08-08-2023
Inspection or due diligence of assets under auction	09-03-2023 to 10-03-2023
Last Date for Submission of EMD	13-03-2023

Description of Assets	Reserve Price (Rs.)	EMD (Rs.)	Bid incremental value (Rs.)
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Lot No.1:	16-03-2023, 11:00 am to 12:00 noon	4,05,00,000	20,00,000	2,00,000
Land measuring 19.56 acres situated at Survey No. 605,606,607,608,609,610 at Alluri Vanipalem Village, Punnur Mandal, Guntur District Andhra Pradesh-522603 along with the Company (Corporate Debtor) with all other current assets on ongoing concern basis				

Lot No.2:	16-03-2023, 03:00 pm to 04:00 pm	4,00,00,000	20,00,000	2,00,000
Land measuring 19.56 acres situated at Survey No. 605,606,607,608,609,610 at Alluri Vanipalem Village, Punnur Mandal, Guntur District Andhra Pradesh-522603				

Lot No.3:	16-03-2023, 05:00 pm to 06:00 pm	5,00,000	50,000	5,000
Company (Corporate Debtor) with all other current assets on ongoing concern basis.				

Notes, terms and conditions:

- The sale is being conducted without offering any warranties and indemnities.
- The completed and detailed information about the assets of the company, online e-auction bid form, declaration and undertaking, general terms and conditions of online e-auction sale are available in the "E-auction Process Information Document". The sale notice must be read along with the "E-auction Process Information Document" which is available at <https://www.bankauctions.com> (M/s. C1 India Private Limited) or contact Mr. B.M. Gandhi, at 9700333933, mail:telangana@c1india.com.
- If the E-auction of Lot No.1 completed, e-auction of Lot No.2 & 3 will automatically be cancelled.
- If the E-auction of Lot No.1 not completed, the E-auction of Lot No.2 will be commenced. The e-auction of Lot No.3 will commence only after successful completion of e-auction of Lot No.2. In the event of Lot No.2 not completed, the Lot No.3 will be deferred automatically as the items are intertwined.
- Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in "E-auction Process Information Document".
- It is clarified that this invitation purports to invite prospective bidders and does not create any kind of bidding obligation on the part of the Liquidator or Corporate Debtor to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offers or adjourn / postpone/cancel the E-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
- As per provision to clause (f) of Section 35 of the Code, the interested bidder shall not be eligible to submit a bid if fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).
- The sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Liquidation Process Regulations made thereunder.
- In case of any clarifications, please contact the undersigned on Mob:9848271555 or email: trippismack@gmail.com.

Date: 22-02-2023
Place: Hyderabad
Maligi Madhusudhana Reddy
Liquidator
Regd No: IBB/PA-001/IP-P00843/2017-2018/11427
AFA No: AA/11427/02/291122/103261, Valid till: 02-11-2023
MMR Lion Corp, 4th Floor, HSR Eden, Road No.2 Banjara Hills, Hyderabad, Telangana-500034.

PUBLIC NOTICE
SURRENDER OF INVESTMENT ADVISER REGISTRATION
GLIDE TECH INVESTMENT ADVISORY PRIVATE LIMITED
SEBI Investment Adviser Registration No. INA000014793
Motilal Oswal Tower, Rahimtullah Sayani Road,
Opp. Parel S.T. Depot, Prabhadevi, Mumbai, Maharashtra - 400025.

NOTICE is hereby given that **GLIDE TECH INVESTMENT ADVISORY PRIVATE LIMITED** is desirous of making an application for the surrender of their Investment Adviser registration bearing registration number INA000014793 and its BASL membership Certificate no. BASL1439. Any aggrieved party may make any representation against the surrender to **GLIDE TECH INVESTMENT ADVISORY PRIVATE LIMITED** at their Registered Office as indicated above, and they can lodge their complaint at grievances@scores.gov.in, or before SEBI Head Office, Plot No. C4-A, 'G' Block Bandra-Kurla Complex, Bandra (East), Mumbai - 400051, and at scores.gov.in within 15 days of the date of Notice.

For Glide Tech Investment Advisory Private Limited
Sd/-
Pratik Oswal
Director
Place: Mumbai
Date: February 21, 2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S. APEX BUSINESS SERVICES PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/S. APEX BUSINESS SERVICES PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	02-12-2010
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	REGISTRAR OF COMPANIES, MUMBAI
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74999MH2010PTC210639
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	26, Ground Floor, Linkway Estate, Link Road, Malad West, Mumbai - 400064, Maharashtra
6. Insolvency commencement date in respect of Corporate Debtor	Order dated: 17-02-2023 (The copy of order which was uploaded on the portal of the Hon'ble NCLT on 20-02-2023)
7. Estimated date of closure of insolvency resolution process	16-08-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Anil Kashi Drolia IBBI/PA-001/IP-P02327/2020-2021/13482
9. Address and e-mail of the interim resolution professional, as registered with the Board	Park Side-1, Raheja Estate, Kulgupwadi, near National Park, Borivali-East, Mumbai-400066, androlia.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	203B, Arcadia Building, 2 nd floor, Nariman Point, Mumbai 400 021 apex.crp@gmail.com
11. Last date for submission of claims	06-03-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable. As per Information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. APEX BUSINESS SERVICES PRIVATE LIMITED** on 17-02-2023 (The copy of order which was uploaded on the portal of the Hon'ble NCLT on 20-02-2023).
The creditors of **M/S. APEX BUSINESS SERVICES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 06-03-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [None] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 22-02-2023
Place: Mumbai
Name and Signature of Interim Resolution Professional
Anil Kashi Drolia
IBBI/PA-001/IP-P02327/2020-2021/13482

TAINWALA
TAINWALA CHEMICALS AND PLASTICS (INDIA) LIMITED
Corporate Identification No. (CIN): L24100MH1985PLC037387
Registered Office: "Tainwala House", Road No. 18, M.I.D.C., Andheri (East), Mumbai-400093
Tel: +91 022 6716 6100 to 199, E-mail: cs@tainwala.in, Website: www.tainwala.in

NOTICE OF POSTAL BALLOT

Notice is hereby given pursuant to Section 110 of the Companies Act, 2013, read with the Rule 22 of the Companies (Management and Administration) Rules, 2014, General Circulars issued by the Ministry of Corporate Affairs ("MCA Circulars") from time to time, (including any statutory modification or re-enactment thereof for the time being in force), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and such other applicable laws and regulations, the approval of the members of **Tainwala Chemicals and Plastics (India) Limited** ("the Company") is being sought for the following agenda item of special business as set out in the postal ballot notice dated February 20, 2023 by means of Postal Ballot by voting through electronic means ("Remote E-Voting"):

SR.NO.	AGENDA
1	Amendment to Memorandum of Association of Company & Adoption of Memorandum of Association as per Provisions of The Companies Act, 2013 as given in (A) and (B) below:
A.	Amendment in Main object clause of Memorandum of Association of the Company.
B.	Adoption of Memorandum of Association of the Company as per provisions of the Companies Act, 2013.

- The Company has completed the dispatch of notice of Postal Ballot on Monday, February 20, 2023 to all the members whose names appeared in the Register of Members/List of Beneficial Owners as maintained by the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) as on Friday, February 10, 2023 i.e. the cut-off date, in accordance with the provisions of the Companies Act, 2013 read with Rules made thereunder and applicable Circulars issued by the Ministry of Corporate Affairs at their registered email ids.
- Members whose names appeared on the Register of Members/List of Beneficial Owners as on Friday, February 10, 2023 i.e. the cut-off date, will be considered eligible for the purpose of e-voting. A person who is not a member as on the cut-off date for reckoning voting rights, should treat this notice for information purpose only.
- The remote e-voting period shall commence on **Monday, February 27, 2023** at 9:00 a.m. and end on **Tuesday, March 28, 2023** at 5:00 p.m. Members may cast their vote electronically during the aforesaid period. The remote e-voting module shall be disabled at 5:00 p.m. on **Tuesday, March 28, 2023** and remote e-voting shall not be allowed beyond the said date and time.
- The voting rights of members shall be in proportion to their share in the paid-up Equity Share capital of the Company as on Friday, February 10, 2023 i.e. the cut-off date.
- In accordance with the MCA Circulars, physical copies of the Postal Ballot Notice alongwith the Postal Ballot Forms and prepaid business reply envelopes will not be sent to the Members for this Postal Ballot and the Company is providing to the members the facility to exercise their rights to vote by electronic means through e-voting services provided by Link Intime India Private Limited "Linkintime" or "Registrar and Transfer Agent" through their InstaVote platform. The communication of the assent or dissent of the members would take place through the remote e-voting system only.
- The Board of Directors has appointed Mr. Malay M. Shah (FCS 10867) of M/s. Malay Shah & Associates, Practising Company Secretary (CP No. 12820), as the Scrutiniser for conducting the Postal Ballot process in a fair and transparent manner.
- The procedure of e-voting is provided in the notes to the notice of the Postal Ballot. The details will also be made available on the website of the Company.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting Instructions_InstaVote available at the Help section of Linkintime's website for e-voting <https://instavote.linkintime.co.in>. Shareholders facing any technical issue in login may contact Link Intime INSTAVOTE helpline by sending a request at enotices@linkintime.co.in or contact on - Tel: 022 - 4918 6000.
The Members may also contact the Company's secretarial department by sending an email to cs@tainwala.in should you have any unresolved queries.
- The results of the Postal Ballot will be announced on or before 5:00 p.m. (IST) on **Thursday, March 30, 2023**. The result will be intimated to the Stock Exchanges where the Company's shares are listed and displayed along with the Scrutiniser's report on the Company's website viz. www.tainwala.in.

For Tainwala Chemicals and Plastics (I) Limited
Sd/-
Aarti Parmar
Company Secretary & Compliance Officer
(M. No. A51702)

Place : Mumbai
Date : 20.02.2023

Poscho Steels Private Limited (In Liquidation)
CIN - U51100MH1999PTC121425
Registered Office - 308, 3rd floor, Ceejay House, Dr. A. B. Road, Worli, Mumbai - 400018

Public Announcement for Assignment or Transfer

Notice is hereby given by the undersigned to the public in general that the below mentioned **Not Readily Realisable Assets (NRRAs)** of Poscho Steels Private Limited - In Liquidation (Corporate Debtor), are being offered to the interested assignees under the provisions of the Insolvency and Bankruptcy Code, 2016 read with regulation 37A of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The assets of the Corporate Debtor will be assigned or transferred on an "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" after consultation with the Stakeholders Consultation Committee.

Asset details are -

- Trade Receivables having book value of Rs.55.56 crores (3 parties) and claim amount of Rs. 77.68 crores in the Avoidance Transaction (Preferential and Fraudulent) application no. 35/2020 filed with Hon'ble National Company Law Tribunal - Mumbai bench.

Interested parties may email the liquidator on poschosteels@consultinsolvency.com or mdshah0211@gmail.com for further details. The last date for submitting the offer is 6th March 2023.

Manish Shah
Liquidator - Poscho Steels Private Limited
Regn. No. IBB/PA-001/IP-P00094/2017-18/10194
Registered Email: mdshah0211@gmail.com
Registered Address: A/502, Krishna Palace, Thakur Complex, Kandivli (East), Mumbai - 400101
AFA valid till: 02-02-2024
Mumbai, 22nd February 2023

VR KONKAN PRIVATE LIMITED
(formerly Elpis Ventures Private Limited)
CIN: U45309KA2019PTC124570
VR Bengaluru, No. 11b, Sy No. 40/9, Devasandra Industrial Area, 2 Stage, Kr. Puram, Hobli, Bangalore 560048
Website: <https://vrkonkan.co.in/>, Email ID: vrm.compliance@virtuousretail.com

Extract of Standalone Unaudited Financial Results for the Quarter & Financial period Ended December 31, 2022

S. No	Particulars	(Rs. in Millions)	
		Quarter ended December 31, 2022	Quarter ended September 30, 2022
1	Total Income from Operations	7.92	11.51
2	Net Profit / (Loss) for the period before Tax	(1039.98)	(1.18)
3	Net Profit / (Loss) for the period after tax	(1039.98)	(1.18)
4	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period]	(1039.98)	(1.18)
5	Paid up Equity Share Capital	600.01	600.01
6	Reserves (excluding Revaluation Reserve)	(1081.88)	(41.89)
7	Net worth	(481.87)	558.12
8	Paid up Debt Capital / Outstanding Debt	7622.00	7,599.19
9	Debt Service Coverage Ratio	(15.82)	13.62
10	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -		
	1. Basic:	(17.33)	(0.02)
	2. Diluted:	(17.33)	(0.02)
11	Debt Service Coverage Ratio	(0.55)	0.77
12	Interest Service Coverage Ratio	(2.69)	0.77

Notes:

- The above is an extract of the detailed format of half yearly/annual financial results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the half yearly/annual financial results are available on the websites of the Stock Exchange(s) at www.bseindia.com
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange BSE Limited at www.bseindia.com

By the Order of the Board
Sd/-
Tariq Chinoy
Director
Place : Mumbai
Date : 16/02/2023